CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 240/MP/2024 along with IA No. 56/2024 And 11 & 12 of 2025

Subject	:	Petition under Section 79(1) (c) (f) of the Electricity Act, 2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350 MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300 MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023.
Petitioner	:	Avaada Energy Private Limited (AEPL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, AEPL Shri Jai Dhanani, Advocate, AEPL Shri Kunal Veer Chopra, Advocate, AEPL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Ms. Kaavya Madaan, Advocate, CTUIL Shri Yashaswi Kant, Advocate, GICWPL Shri Divyanshu Bhatt, Advocate, UPPCL Shri Shashwat Singh, Advocate, UPPCL

Record of Proceedings

At the outset, learned counsel for the Petitioner apprised the Commission that the party intends to withdraw the present Petition and, accordingly, sought time to file an affidavit in this regard.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission granted one week's time to the Petitioner to file an affidavit placing on record its request for withdrawal of the Petition.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

(Vipan Sharma)
Deputy Chief (Legal)